

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 133/2017
IN
CP NO. 04/ND/2015
RT CP NO. 195/Chd/Hry/2017**

In the matter of:

Smt. Mumuko Saxena & Ors.Petitioner

Versus.

M/s. EFN Global Impax Private Limited and Ors.Respondents

Present: Mr. P.K. Sachdeva, Advocate for petitioner.
Mr. Gurmandeep Singh Sullar, Advocate for respondents.

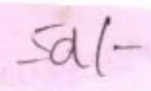
CA No. 133/2017/

The Company Application is disposed of as having been rendered
infructuous.

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Learned counsel for the respondents submits that the
respondents are yet to file reply to the main petition. The written reply be filed
within four weeks with copy advance to the counsel opposite. The rejoinder,
if any, be filed at least two days before the next date.

List the matter for arguments on 24.10.2017. Misc. Application
will be heard along with the main petition.


(Justice R.P. Nag,
Member (Judicial))

September 01, 2017.

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